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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

R.P.No.92/92 in  
O.A.No.137/92.

Date of Order : 21.8.1992

1. Ch.Seetharam
2. V.Mohan Rao

.. Applicants/Applicants

Vs.

1. Union of India, Rep. by its  
Joint Secretary, Dept. of Space,  
Indian Space Research Orgn.,  
Anthariksha Bhavan, New BEL Road,  
Bangalore-560094.

2. The Head,  
Personnel & Genl., Admn., Divn.,  
SCF, SHAR Centre, Sriharikota,  
Nellore Dt. A.P.

.. Respondents/Respondents

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Counsel for the Applicants/ :: Shri V.Rajagopal Reddy  
Applicants

Counsel for the Respondents/:: Shri N.R.Devaraj, Sr. CGSC  
Respondents

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CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri C.J.Roy : Member(J)

[ Order of the Division Bench delivered by Hon'ble Shri  
R.Balasubramanian : Member(A) ]

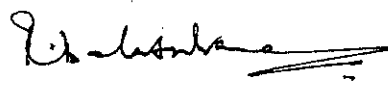
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This review petition has been filed by Shri Ch.Seetharam & another against the Union of India, Rep. by its Joint Secretary, Dept. of Space, Indian Space Research Organisation, Anthariksha Bhavan, New BEL Road, Bangalore-560094 & another under Rule 17 of the Central Administrative Tribunal (Procedure Rules, 1987 seeking a review of the judgement dt. 15.7.92 in O.A.No.137/92.

2. The case of the applicants for a higher scale in the grade of Office Clerks-B was dismissed based on detailed reasons. During the hearing it was agreed by the counsels for both sides that the cases of the applicants are covered by judgements of this Bench as well as Ernakulam Bench in

similar othercases. All that has been done in the O.A. was a straight and simple application of the judgements by this Bench as well as by the Ernakulam Bench. The applicants are unable to point out any error apparent in the direction. After stating that the case is covered by the decisions of the Ernakulam Bench and this Bench they are now coming up, after the judgement was pronounced, with a plea that a distinction from those judgements would have been made if they had been given an opportunity to be heard. Even now they are unable to point out what error had crept in the judgement which was based on the decisions of the Ernakulam Bench and this Bench. There being no error apparent, we find there is no scope to review and we accordingly dismiss the review petition with no order as to costs.

  
( R. Balasubramanian )  
Member(A).

  
( C. J. Roy )  
Member(J).

Dated: 21<sup>st</sup> August, 1992.

  
Deputy Registrar(Judl.)

Copy to:-

1. Joint Secretary, Department of Space, Indian Space Research Organisation, Union of India, Anthariksha Bhavan, New BEL Road, Bangalore-94.
2. The Head, Personnel & General, Administrative Division, SCF, SHAR Centre, Sriharikota, Nellore District, A.P.,
3. One copy to Sri. V. Rajagopal Reddy, advocate, No.1, Law Chambers, High Court Buildings, Hyderabad-02.
4. One copy to Sri. N. R. Devaraj, Sr. CGSC, CAT, Hyd-bad.
5. One spare copy.
6. one copy to Honble Mr. C. J. Roy, Judicial Member, CAT, Hyd.

Rsm/-

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21/8/92

R.P. 02/02.  
C.P. 137/92  
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :  
MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 21/8 - 1992

ORDER / JUDGMENT

R.A./C.A./M.A.No 92/92

in

O.A.No.

137/92

T.A.No.

(W.P.No )

Admitted and interim directions  
issued

Allowed.

Disposed of with directions

~~Dismissed~~

Dismissed as withdrawn

Dismissed for default

M.A.Ordered / Rejected

~~No orders as to costs.~~

pvm.

